
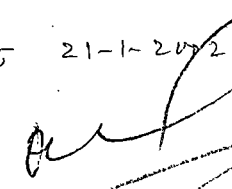
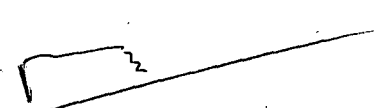
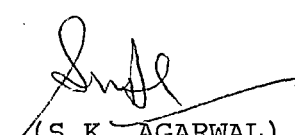


# In The Central Administrative Tribunal Jaipur Bench, Jaipur

AO/TA/MP No. ....

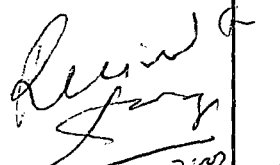
Naman Singh Shekhawat Versus R.C. Bakshi

Date of Order	CP No - 101/2001 (TA 199/2000) Orders
4-1-2002	<p>None present on behalf of the petitioner</p> <p style="text-align: center;">The case is adjourned to 21-1-2002.</p> <div style="display: flex; justify-content: space-between; align-items: flex-end;"> <div style="text-align: center;">   <b>(GOPAL SINGH)</b>              ADMINISTRATIVE MEMBER         </div> <div style="text-align: center;">   <b>(P. P. GARG)</b>              VICE CHAIRMAN         </div> </div> <div style="text-align: center; margin-top: 20px;"> <p>21/1/02</p> <p>D. E. not formed today. 30/1/02</p> <p>Be listed before D. B. on.....</p> <p>Dy. Registrar 21/01/02</p> <p>C.A.T. Jaipur Bench</p> </div>
30.1.2002	<p>Mr. Mahendra Shah, Counsel for the Petitioner.</p> <p>Learned counsel for the petitioner submits that Hon'ble High Court has stayed the operation of the order passed in OA No. 199/2000 in DB Civil Writ Petition filed by the respondents department. In view of the submissions made before us, this Contempt Petition does not survive and the same is consigned to record.</p> <div style="display: flex; justify-content: space-between; align-items: flex-end;"> <div style="text-align: center;">   <b>(H.O. GUPTA)</b>              MEMBER (A)         </div> <div style="text-align: center;">   <b>(S.K. AGARWAL)</b>              MEMBER (J)         </div> </div>

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to respondent

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dated \_\_\_\_\_

  
6-2-2002